

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL MISCELLANEOUS PETITION NO. 2980 OF 2015

(Application for extension of time to file proof of surrender)

IN

CRIMINAL MISCELLANEOUS PETITION NO. 24752 OF 2014

(Application for exemption from surrendering)

IN

PETITION FOR SPECIAL LEAVE TO APPEAL(CRL.) NO. OF 2015

Sudhir & Ors.

...Petitioner(s)

VERSUS

State of Uttar Pradesh

... Respondent(s)

OFFICE REPORT FOR DIRECTIONS

It is submitted that an application for exemption from surrendering (Crl. Misc. Petition No. 24752 of 2014) was listed before the Hon'ble Judge in Chambers on 5th January, 2015 when His Lordship was pleased to pass the following order :

"Criminal Miscellaneous Petition for exemption from surrendering is rejected. However, the petitioners are granted six weeks' time to surrender.

In case the petitioners surrender within six weeks from today and submit proof in this regard in the Registry within the aforesaid time, the matter shall be posted for consideration before the Court within one week therefrom."

It is further submitted that Counsel for the Petitioners has, instead of filing proof of surrender, on 13th February, 2015 filed an application for extension of time to file proof of surrender in the form of paper books. The said application has been registered as Criminal Misc. Petition No. 2980 of 2015.

The office report for directions above mentioned is listed before the Hon'ble Judge in Chambers for orders.

DATED this the 19th day of February, 2015.

Sd/-

ASSISTANT REGISTRAR

COPY TO:

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ca/dk

ASSISTANT REGISTRAR